

**Central Administrative Tribunal
Principal Bench, New Delhi.**

O.A.No.4674/2015

New Delhi this the 12th day of January, 2018

Hon'ble Ms. Jasmine Ahmed, Member (J)

1. Smt. Padmaja Srivastava, aged 58 years
w/o Sh. K.K. Shrivastava,
working as Primary Teacher, in K.V.No.2,
Uppal, Hyderabad,
R/o St-2, Kakatiya Nagar, Hubsiguda,
Hyderabad.
2. Mrs. B.S.Ratna Kumari, aged 56 years
w/o Sh. R.W.Jaya Kumar,
working as Primary Teacher, in K.V.No.2,
Uppal, Hyderabad,
R/o 12-10-399/3/2, Seethaphalmandi,
Secunderabad.
3. Smt. V.Elizabethkrupavathy, aged 55 years
w/o Sh. O.Sunderraj
working as Primary Teacher, in K.V.Picket,
R/o Jyothinagar, Malkajgiri, Secunderabad.
4. Smt. P.Lakshmi, aged 54 years
w/o Sh. V.Siva Prasad,
working as Primary Teacher, in K.V.Picket,
R/o SR-31, Plot No.23, Seetaram nagar,
Saptguda, Hyderabad.
5. Smt. Saramma Mathew, aged 53 years
w/o Sh. C.I.Siva Prasad,
working as Primary Teacher, in K.V.Trimulgherry,
r/o Flat No.101, Royal Heights, M.R.Krishna Road,
J.J. Nagar Colony, Alwal, Secunderabad,
Telengana.
6. Smt. M. Sucharita, aged 53 years
w/o Sh. I. Siva Prasad,
working as Primary Teacher, K.V. Picket,
r/o 10-B, Jeara, Secunderabad-3,
7. Smt. D.Ruth Viola, aged 55 years

s/o Sh. G.John Jayakar,
working as Primary Teacher, in K.V.Siva Rampally,
r/o 17-52/2, Sainagar, Tirunmalagiri,
Secunderabad.

8. Smt. Y.Tara, 57 years
w/o Sh. D.Udai Bhaskar,
working as TGT (English), in K.V.Trimulgherry,
r/o 1-4-60/1, STR No.8/6, Habsiguda,
Hyderabad-500007.
9. Smt. G.Kanaka Mahalaxmi aged 55 years
w/o Sh. K. Dakshina Murthy,
working as TGT (Hindi), in K.V.Trimulgherry,
134, Ayodhya Nagar, Kapra ECIL Post,
Hyderabad-500062. Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of Human Resources Development,
Shastri Bhawan, New Delhi.
2. The Secretary,
Ministry of Finance, Department of Expenditure,
Govt. of India, North Block, New Delhi.
3. Kendriya Vidyalaya Sangathan,
Through the Commissioner,
18, Institutional Area,
Shahzed Jeet Singh Marg,
New Delhi. ... Respondents

(By Advocate:Ms.Harvinder Oberoi and Shri S. Rajappa)

ORDER (ORAL)

By Hon'ble Ms. Jasmine Ahmed, Member (J)

Learned counsel for the applicant states that this OA can very well be disposed of in the light of the judgment passed by this Tribunal in OA-2763/2016 dated 05.04.2017 and the order in RA-131/2017 in OA-2763/2016 passed on 20.11.2017.

2. In view of the statement given by learned counsel for the applicant at the Bar, which is agreed by the learned counsel for the respondents this OA is disposed of with the direction to the respondents to consider the case of the applicants in the light of the decision cited above. The respondents shall take a final decision in regard to the applicants' cases within 90 days from the date of receipt of a certified copy of this order and if the applicants are found to be entitled, the benefit of GPF Pension Scheme may be granted to them, in accordance with law. If not, the respondents shall pass a speaking and reasoned order with intimation to the applicants within the said 90 days period.

(Jasmine Ahmed)
Member (J)

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